At the Residential office of
Hon'ble Mr. Justice Aftab Alam Section XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).35956-57/2010

(Against the final judgment/order dated 3.12.2010 in FAO(OS) No.8 of 2004, and final order dated 15.12.2010 in Review Petition No.517 of 2010 passed by the Hon'ble High Court of Delhi ant New Delhi.)

Surrender Kumar Gupta
LR of Lal Chand (deceased) Petitioner(s)

VERSUS

Lal Chand (Deceased) through
Lrs. Smt. Maha Devi & Ors. Respondent(s)

(With appln. (s) for exemption from filing certified copy of the order dated 15.12.2010 and with prayer for interim relief)

Date: 22/12/2010 This Petition was called on for hearing Today.

CORAM :
HON'BLE MR. JUSTICE AFTAB ALAM
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Mr. Deepak Anand, Advocate for
Mr. S.K. Sabharwal, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Heard Mr. Deepak Anand, learned counsel appearing for the petitioner.

We find no merit in these SLPs. These are, accordingly, dismissed.

We may, however, note that in terms of the High Court order it will be open to the petitioner to take part in the auction of the two shops i.e. shop no.67-A and shop no.45-B situated in the Khan Market, New Delhi.

A copy of the order may be given to the counsel for the petitioner.

(Anju Arora) (G.K. Sharma)
Sr. P.A. Additional Registrar